

IN THE INCOME TAX APPELLATE TRIBUNAL
NAGPUR BENCH, NAGPUR

BEFORE SHRI V. DURGA RAO, JUDICIAL MEMBER AND
SHRI K.M. ROY, ACCOUNTANT, MEMBER

ITA no.68/Nag./2025
(Assessment Year : 2023-24)

Ceinsys Tech Ltd.
10/5, I.T. Park, Ambazari Road
Parsodi, Nagpur 440 022
PAN – AACCA3193K

..... Appellant

v/s

Dy. Commissioner of Income Tax
Circle-1, Nagpur

..... Respondent

Assessee by : Shri Prakash Nanwani
Revenue by : Shri Abhay Y. Marathe

Date of Hearing – 03/04/2025

Date of Order – 04/04/2025

ORDER

PER V. DURGA RAO, J.M.

This appeal by the assessee is emanating from the impugned order dated 17/10/2024, passed by the learned Commissioner of Income Tax (Appeals)-1, Gurugram, [*learned CIT(A)*], for the assessment year 2023-24.

2. During the course of hearing, the learned Counsel for the assessee filed an application dated nil, seeking withdrawal of its appeal stating that the relief prayed in grounds of appeal is already granted by the Assessing Officer vide its assessment order dated 19/03/2025. Accordingly, he prayed for withdrawal of its appeal.

3. Keeping in view the contention of the learned Counsel for the assessee cited supra, we treat the present appeal as withdrawn.

4. In the result, assessee's appeal stands dismissed as withdrawn.

Order pronounced in the open Court on 04/04/2025

Sd/-
K.M. ROY
ACCOUNTANT MEMBER

Sd/-
V. DURGA RAO
JUDICIAL MEMBER

NAGPUR, DATED: 04/04/2025

Copy of the order forwarded to:

- (1) *The Assessee;*
- (2) *The Revenue;*
- (3) *The PCIT / CIT (Judicial);*
- (4) *The DR, ITAT, Nagpur; and*
- (5) *Guard file.*

Pradeep J. Chowdhury
Sr. Private Secretary

True Copy
By Order

Sr. Private Secretary
ITAT, Nagpur